

Date of Decision: 12.11.97

OA 212/97

Kanwra Ram, Casual Labour Waterman in the office of the Railway Mail Service, Jodhpur.

... Applicant

Versus

1. Union of India through the Secretary, Department of Posts, Dak Bhawan, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.
3. Post Master General, Jodhpur Region, Jodhpur.
4. Superintendent, R.M.S., ST.Dn., Jodhpur.
5. Head Record Officer, RMS, ST.Dn., Jodhpur.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

For the Applicant

... Mr.P.N.Jati

For the Respondents

... None

O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Kanwra Ram, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying for a direction to the respondents to grant temporary status to him w.e.f. 20.11.91.

2. Heard the learned counsel for the applicant. None present for the respondents.

3. Applicant's case is that he was appointed in the Department of Posts to work as a casual labour in the Group-D post of Waterman in the office of the Railway Mail Service, Jodhpur, vide Ann.A-2 dated 29.12.90. He has been continuously working as a casual labour in the aforesaid office ever since 20.11.90. The contention of the applicant is that even a junior person has been granted temporary status but despite the fact that he has completed 240 days of service in a year, temporary status has not been granted to him. The applicant has made a representation dated 4.3.97 vide Ann.A-6 to respondent No.4, which has not been decided till date. The learned counsel for the applicant wants the same to be decided on merits.

4. In the circumstances, the present application is disposed of, at the stage of admission, with a direction to respondent No.4 to decide the applicant's representation dated 4.3.97, at Ann.A-6, on merits through a detailed speaking order keeping in view the schemes at Ann.A-3 dated 12.4.91 and Ann.A-4 dated 1.11.95 and in the light of the decision of the Chief Post Master General Rajasthan Circle, Jaipur, at Ann.A-1 dated 6.11.96, within a period of two months from the date of receipt of a copy of this order. Let a copy of the OA and the annexures thereto be sent to respondent No.4 alongwith a copy of this order. No order as to costs.

*G. Krishna*  
(GOPAL KRISHNA  
VICE CHAIRMAN

VK